

IN THE HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH

CWP No. 22229 of 2012

M/s. Motorola Solutions India Pvt. Ltd. vs. CIT, Faridabad and anr.

Present: Mr. Ashok Aggarwal, Sr. Advocate,
with Mr. Ashim Aggarwal, Advocate,
for the petitioner.

Mr. Tajinder K. Joshi, Advocate,
for respondents no. 1 and 2.

Learned counsel for respondents no. 1 and 2 has filed reply to the writ petition in Court today, which is taken on record subject to all just exceptions. Copy has been given to the counsel opposite. Office to tag the same at appropriate place.

An affidavit detailing the amount utilized by the company in pursuance of the order passed by this Court on 09.11.2012 has also been filed today in Court and the same is taken on record. According to the aforesaid affidavit, an amount of ₹3,92,64,739.62 ps. has been paid for discharging various liabilities by the company.

To come up for arguments on 22.11.2012.

In the meantime, the petitioner shall be entitled to utilize the balance amount out of ₹20 crores as had been allowed from the current accounts and FDRs on 09.11.2012 till the next date of hearing. The petitioner shall also furnish the details of the amount utilized by way of an affidavit on the next date of hearing.

(AJAY KUMAR MITTAL)
JUDGE

16.11.2012
shivani

(G.S. SANDHAWALIA)
JUDGE